

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10556/2019

(Arising out of impugned final judgment and order dated 31-07-2019 in CC No. 206/2018 passed by the High Court of Judicature at Allahabad)

ARSHAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 177412/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 183043/2019 - EXEMPTION FROM FILING O.T.

IA No. 177413/2019 - EXEMPTION FROM FILING O.T.

IA No. 82209/2020 - INTERVENTION/IMPLEADMENT

IA No. 183042/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 10679/2019 (II)

IA No. 179335/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 179336/2019 - EXEMPTION FROM FILING O.T.

IA No. 82244/2020 - INTERVENTION/IMPLEADMENT)

SLP(Cr1) No. 10804/2019 (II)

IA No. 181014/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 181015/2019 - EXEMPTION FROM FILING O.T.

IA No. 82206/2020 - INTERVENTION/IMPLEADMENT

Date : 07-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mrs. Anjana Prakash, Sr. Adv.
Mr. Saud Ahmed, Adv.
Ms. S. Chaudhary, Adv.
Mr. Sumit Kumar Sharma, Adv.
Mr. Ansar Ahmad Chaudhary, AOR

contd...

For Respondent(s) Mr. Surjeet Singh, Adv.
 Mr. Vishwa Pal Singh, AOR
 Ms. Nandita Jha, Adv.
 Mr. Y.P. Singh, Adv.

For Intervenor(s) Dr. Abhishek Atrey, AOR
 Mr. Sandeep Chaudhary, Adv.
 Ms. Ambika Atrey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for bail returnable in four weeks.

Dasti service, in addition, is permitted.

Mr. Vishwa Pal Singh, learned counsel accepts notice on behalf of the State. Counter affidavit, if any, be filed within two weeks.

In the meantime, the parties may complete the pleadings.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)